

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00705/2019 in OA/310/01258/2019**

**Dated Friday the 15<sup>th</sup> day of November Two Thousand Nineteen**

**PRESENT**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

S.Munikrishna Reddy,  
S/o. Varadarajalu,  
No. 572, Jayalakshmi Nagar,  
Vepampattu, Thiruvallur. ... Applicant

By Advocate M/s. V.Vijay Shankar

Vs

1. The Union of India,  
Rep by the General Manager,  
Southern Railway,  
Chennai.

2. The Chief Manager  
Perambur Carriage Works,  
Southern Railway,  
Perambur. ... Respondents

**ORAL ORDER****(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

MA 705/2019 is filed to permit the applicant to make the amendments in the OA and to issue revised certified copy of the order incorporating the correction.

The following are the amendments:

1. R. Munikrishna Reddi (applicant name) to be corrected as S. Munikrishna Reddy
2. Door No. 562 to be corrected as No. 572.

2. Considering the submission made by learned counsel for the applicant and the accepting the reasons mentioned in the affidavit filed in support of the MA, MA 705/2019 is allowed.

3. Registry is directed to necessary corrigendum to this effect.

**(T. JACOB)**  
**Member (A)**  
AS

**15.11.2019**

**(P. MADHAVAN)**  
**Member (J)**